¹["FORM AA

[See Rule 17 (2)]

Application for grant of licence under section 10 (1-A)

To Punjab State Agricultural Marketing Board, Through	Photo
Sir,	
1. I/We	(Name),
	(Address),
(Phone No.) under	signed here by apply along
with application fee of Rs for issue of a	licence for a period of
years, under sub-section (1-A) of Section 10	of the Act for Sale/
Purchase/Processing/Storage of notified agricultural	produce for whole State of
Punjab. I/We agree to pay the necessary licence fee of F	Rsas per rules.

2. The particulars of my business are given below:---

A	Name of the applicant with full address		
Ι.	Aadhar Number (wherever		
	applicable		
II.	PAN Number		
III.	Mobile Number		
IV.	E-mail address		
В	GST Registration if applicable		
С	Place of business for which licence is applied for (give the name or number of the building and the name or number of the street or other description sufficient to identify the premises		
D	If the applicant is a firm, is it a Hindu- Joint Family firm, or otherwise constituted and has it been registered or not?		
E	If the applicant is a firm, give the names of all persons constituted the firm with.		
Sr no	name	Father/husband name	Full address

 $^{^1}$ Inserted vide Notification No. G.S.R.01/P.A. 23/1961/S.43/Amd (84)/2020 dated 8.1.2020

F	Name of Managing Proprietor or	·
	Manager of the firm and Special	
	power of attorney in this behalf:	
G	Name and style under which the	
	applicant will work:	
Н	Has the applicant or, where the	
	applicant is a firm, has any member	
	thereof, single or in collaboration with	
	anybody else, been granted a	
	dealer's licence in any notified	
	market area in the State and has	
	such licence been suspended or	
	cancelled? If so, when, for what	
	period and for what reason?	
1	Particulars of the business for which	
	license is required	

3. Along with application form I/we am/are enclosing the following documents

Sr no	Name of document	Yes/No
1	Adhaar card	
2	Pan card	
3	BANK authentication in partnership firm	
4	For partnership firm adhaar and pan card of all partners/directors	
5	Bank guarantee of Rs	
6	GST Registration if applicable	
7	Copy of partnership deed	
8	Copy of Registry or registered rent deed	
9	Special power of attorney	
10	Any other	

I/We agree to abide by the Punjab agricultural produce markets act 1961 and rules 1962 and Bye-Laws 1963 made there under and amendments made to it from time to time and the directions or order issued by Punjab Mandi board/Market committee from time to time.

Declaration

- i. I/We agree to abide by the Punjab agricultural produce markets act 1961, rules, bye laws made there under.
- ii. I/We agree to keep all the prescribed records and information about the functioning of our business and to cooperate to produce whatever information and document will be asked for inspection by the appropriate authority.

- iii. I/We agree to pay whatever charges of fees or amounts liable and due from me/us legally.
- iv. I/We agree not to do business with persons doing illegal business and will cooperate in taking legal action against such persons.
- v. I/We have not been guilty of any offence or misconduct in any of the market committees in the state of Punjab.
- vi. I am /We are not a partner with any person to whom a Permission has been refused.
- vii. I/We have not applied for this permission just to avail of advantages accruing there from.
- viii. I/We have not caused any disturbance hitherto for the smooth and healthy functioning of any market committee or entered into any disreputable or fraudulent transaction with any person in the state.

I/we hereby declare that the above information is true and correct to best of my knowledge and belief. I shall be responsible for all acts of my employees.

It is requested that a license under sub-section (1-A) of section 10 of the Act, may kindly be granted to me/us.

Signature of applicant along with address

TO BE FILLED BY CONCERNED OFFICE

Received License Fee	Receipt no	Date	Page number of cash book

Verified by

Licensing authority

Accountant.]